

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 618 OF 2003

RANI Petitioner(s)

VERSUS

NARESH CHOKHANI Respondent(s)

(With appln(s) for stay and correctin of typographical error and c/delay in filing counter affidavit and

permission to file additional affidavit and permission to file additional affidavit)

WITH T.P.(CRL) NO. 289 of 2003

(With appln9s) for stay and exemption from filing O.T. And c/delay in filing counter affidavit and

exemption from filing O.T.)(For final disposal)

T.P.(C) NO. 682 of 2003

(With appln(s) for stay)(For final disposal)

Date: 13/01/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s) Mr.A.K.Chitale, Sr. Adv.
Mr. Niraj Sharma,Adv.
Mr.Vikrant Singh Bais, Adv.

For Respondent(s) Mr. Shivaji M. Jadhav,Adv.

UPON hearing counsel the Court made the following

O R D E R

T.P.(C) No.682/2003

The transfer petition is dismissed as not pressed.

T.P.(C) No.618/2003 & T.P.(CR1) No.289/2003

The transfer petitions are allowed in terms of the signed order

(Meenu Sethi)
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Court Master

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Court M

Signed order is placed on the file

I N THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(C) NO. 618/2003

Rani ... Petitioner

VERSUS

Naresh Chokhani ... Respondent

With

T.P.(C) No. 682/2003

T.P.(Cr1.)No.289/2003

O R D E R

T.P.(C) No. 682/2003

Learned senior counsel appearing for the
petitioner does not press this transfer petition. The
transfer petition is dismissed as not pressed.

Learned senior counsel states that the petitioner

shall withdraw the writ petition pending before the Bombay High Court. In view of this statement of the petitioner, we pass the transfer orders in T.P.(C) No. 618/2003 and T.P.(Crl.) No. 289/2003.

T.P.(C) No. 618/2003 & T.P.(CRL) No. 289/2003

The transfer petitions are allowed. However, we would request the Family Court/appropriate Court at

Indore to accommodate the respondent and his witnesses as far as practicable and examine them on the date they are present in the Court. The petitioner herein shall not take any adjournment on those dates. It would be open to the respondent to examine his witnesses on commission subject of course to the condition that requisite expenditure therefor shall be borne by him.

.....J.

(S.B.SINHA)

.....J.

(P.K.BALASUBRAMANYAN)

New Delhi,

January 13, 2006.